

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-3433/ND/2020
IA/3485/2020

IN THE MATTER OF:

M/s Ess Aar Pack

Vs

M/s Rayban Foods Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code 2016

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Anju Kumar, Mr. Irfan & Mr. Iman for Petitioner

For the Respondent

:

982

Date of Presentation 07/09/2022
Order delivered on 18.09.2020
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Date of Preparation of Copy 14/09/2022
Date of Delivery of Copy 20/09/2022

14/9/22
DD/DR/AR/Court Officer
National Company Law Tribunal

ORDER

IA/3485/2020:-

The present application has been filed on behalf of Operational Creditor Madam Rohila Imam for restoration of application under Section 9 of the IBC, 2016 for initiation of CIRP of CP IB No. 3433/2019.

Mr. Anuj has appeared on behalf of petitioner and in course of hearing submitted, Madam Rohilla Imam informed that she has already received the amount of Rs. 19,94,325 vide DD No. 277133 dated 04.09.2020 and she has also appeared before us through VC and admits that she has received that amount today and she has satisfied with the amount.

Ms. Nishi has appeared on behalf of respondent and also informed that demand draft of Rs. 19,94,325 vide DD No. 277133 dated 04.09.2020 has already been paid to Madam Rohila Imam.



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Considering these facts, since the debt has been satisfied, therefore, this application has become infructuous.

Accordingly, the present application stands dismissed as it becomes infructuous.

Sd/-

(K.K. VÖHRA)
MEMBER (T)

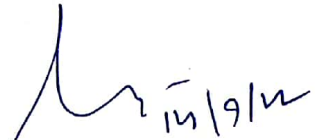


Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

982
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DD/DR/AR/Court Officer
National Company Law Tribunal
New Delhi


बॉबी नारायण / Bobby Narayan
सहायक रजिस्ट्रार / Assistant Registrar
राष्ट्रीय कम्पनी विधि अधिकरण
National Company Law Tribunal
भारत सरकार / Govt. of India